Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

Ground Floor, Hudco Vishala Building,
Bhikaji Cama Place,
R.K. Puram, New Delhi,
Dated the 1st September, 2015.

To

The Chief Commissioner of Central Excise,
Bangalore/Bhopal/ Bhubaneshwar/ Chandigarh/Chennai/
Cochin/Delhi/Hyderabad/Kolkata/Mumbai/Shillong/Vadodara
[By name]

Subject: Allocation of Inspectors (Central Excise) recommended for appointment by the SSC on the basis of result of Combined Graduate Level (Main) Examination, 2013.

Sir/ Madam,

I am directed to say that on the basis of results of Combined Graduate Level (Main) Examination, 2013, Staff Selection Commission (SSC) had recommended 1135 candidates for appointment as Inspectors (Central Excise) under CBEC, as per the vacancies reported by the Department to the SSC for allocation to various cadres/zones.

2. The allocation of candidates to various cadres has been made on 'merit-cum-preference' basis (i.e. candidates with higher merit/rank had better chances of getting cadres of their preference), subject to availability of vacancies of relevant category in the various cadres. In some Zones/ Cadres the allocation of SC/ ST/ OBC candidates may be more than the reserved quota, due to the reason that some SC/ ST/ OBC candidates have also qualified on general standards or ‘own merit’. Such candidates have been indicated in the enclosed lists by asterisk (*) mark. The DOP&T instructions have been followed while allocating cadres to such ‘own merit’ candidates and they are to be shown against ‘General’ category vacancies in the Roster. The DOP&T instructions with reference to persons with disabilities have also been taken into consideration. Each selected candidate was given an opportunity to indicate his/her options/ preferences. Some candidates have not indicated any option/ preference, in such cases allocation has been made against remaining available vacancies nearest to their

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residential address after allocation of the candidates who had given their preferences. While majority of the candidates have been allocated cadres within one of the options/ preferences indicated by them subject to availability of vacancies in that zones.

3. The List of candidates allocated to your cadre/ zone is enclosed herewith. The Dossiers of the allocated candidates containing their applications and other documents are being sent to the respective Cadre Controlling Authority. The dossiers of some of the candidates have not yet been received. The same will be sent as soon as these are received. The matter is being followed up with the SSC constantly.

4. It may kindly be ensured that before the offers of appointment are issued, all necessary formalities/ requirements as per the laid down procedure are completed, including physical test, medical examination, verification of character and antecedents, verification of original certificates regarding date of birth, educational qualifications, caste certificate, disability certificate and any other relevant documents, etc. In case of candidates belonging to the Scheduled Castes/ Scheduled Tribes/ Other Backward Classes, the original castes certificates issued by the competent authority should necessarily be checked before the offer of appointment is issued. It is reiterated that the appointing authority must satisfy itself fully regarding the eligibility of a candidate to hold the post before issuing the letter containing the offer of appointment. If any discrepancy is found on any grounds, the case may be referred to the Staff Selection Commission under intimation to the Board.

5. The Dossiers of the candidates who do not qualify in the physical test/ medical examination or do not fulfill other requirements may be returned to the Staff Selection Commission with a Certificate to that effect, under intimation to the Board.

6. The offer of appointment should be sent only by Registered post. If the letters are returned by the postal authorities undelivered, the letters along with the envelopes containing remarks by the postal authorities should be retained for record purposes. In such cases, a copy of the offer of appointment should be sent to the permanent address of the candidates, if it is different from that of the initial mailing address. In case a candidate declines to accept the offer of appointment or fails to report for duty, or there is no response from him/her, even after issuance of a reminder through registered post, the offer of appointment should formally be cancelled and the candidate informed accordingly. The dossiers of candidates who decline to accept the offer and in those cases where the second letter is also returned undelivered, should be returned to the Staff Selection Commission under intimation to the Board, after placing therein a copy each of the letter containing the offer of appointment, subsequent reminder and the memorandum of the cancellation of offer of appointment.
7. All the concerned Cadre Controlling Authorities may kindly ensure that the candidates who accept the offer of appointment join their duties **latest by 31.10.2015** and joining status report may be sent to the Board before **30.11.2015** positively. Thereafter, the newly appointed Inspectors should undergo the mandatory training in Regional Training Institutes concerned before they are given a regular posting. **It may please be noted that any request of the candidates for re-allocation of zone shall not be entertained by the Board.**

8. The receipt of this communication and its enclosures may kindly be acknowledged.

**Encl: As above.**

Yours faithfully,

(Rajpal Singh)
**Under Secretary to the Govt. of India**
**Tele No. 011-26162780**

**Copy to:**

1. Shri Ashok K. Vijay, Under Secretary (C.I), Staff Selection Commission, Block No. 12, CGO Complex, New Delhi w.r.t their letter dated 21.04.2015.
2. Directorate General of Systems, Customs & Central Excise, CBEC, 4th & 5th Floor, Samrat Hotel, Chanakyapuri, New Delhi with the request to place this letter, along with enclosed Lists of Candidates on the website.

(Rajpal Singh)
**Under Secretary to the Govt. of India**